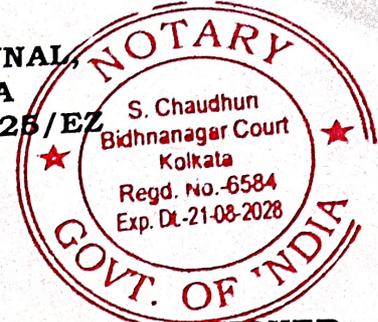


BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA
ORIGINAL APPLICATION NO. 103 OF 2025/EZ



BETWEEN

MAHENDRA PRAKASH SOREN

..... PETITIONER

-VS-

STATE OF JHARKHAND & ORS.

..... RESPONDENTS

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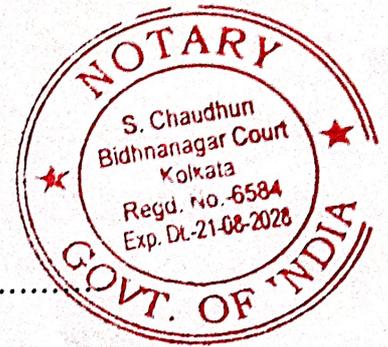
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	and License		
10.	Photocopies of the Green Belt, boundary wall, sprinkling of water, internal roads and air monitoring station	"R-8"	55-58

Dipankar Thakur

DIPANKAR THAKUR

Advocate



Enrollment No. - *F./1809/2025*.....

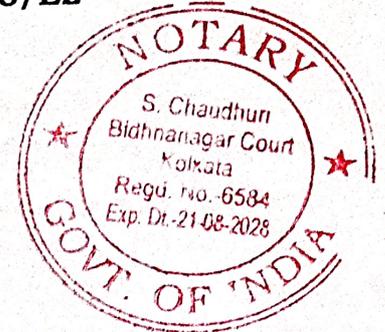
Mob. No. *9434214268*....

Email : *dipankar.thakur@gmail.com*

BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH), KOLKATA
ORIGINAL APPLICATION NO. 103 OF 2025/EZ

BETWEEN

MAHENDRA PRAKASH SOREN



..... PETITIONER

-VS-

STATE OF JHARKHAND & ORS.

..... RESPONDENTS

**Counter Affidavit on behalf of the respondent No. 7 to the Original
Application filed by the petitioner.**

I, Md. Maniruzzaman, son of Late Md. Ekramul Haque, aged about 50 years, by faith - Muslim, by occupation - Business, residing at Jampur, Sahenganj, Jharkhand, Pin Code: 816101 do hereby solemnly affirm and say as follows::

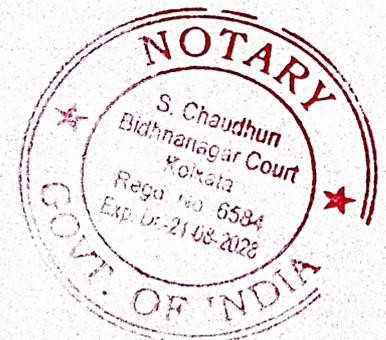
1. That I am one of the partners of the Stone Crusher unit namely M/S Dada Bhai Stone Works, i.e. respondent no. 7 herein and I am also well acquainted with the facts and circumstances of the instant case.

I am duly authorized and competent to make sign and affirm this affidavit for and/or on behalf of the Respondent No. 7 herein.

2. A copy of the instant application along with the solemn order dated 01.07.2025 passed by the Hon'ble Tribunal (hereinafter referred as the "said application") was served upon me on 29.7.25... I have perused the said application and have understood the purported, contents and/or tenor thereof.
3. Before dealing with the allegations and/or statements and/or averments made in the various paragraphs of the said application, I say and submit that the said application contains incorrect allegations and/or averments and/or statements carefully put in between the facts of the case only with the ulterior motive to mislead this Hon'ble Tribunal. It is made clear herein that the allegations and/or averments and/or statements which are not specifically dealt with by me hereinafter are deemed to be set out hereafter and traversed ad-seriatim. I reserve my right to make further submissions on the issue at the time of hearing, if necessary.
4. Before dealing with the various allegations and/or statements and/or averments contained in the said application. I respectfully say and submit that:
 - a) The unit of the respondent no. 7 has been operating for the production of Stone Chips and Stone Dust. The unit has also a Stone Mines for the production of Stone Boulders. There is no such operation and/or functioning in the said unit wherefrom the respondent no. 7 by reason of its activities could contribute to any form of environmental damage.

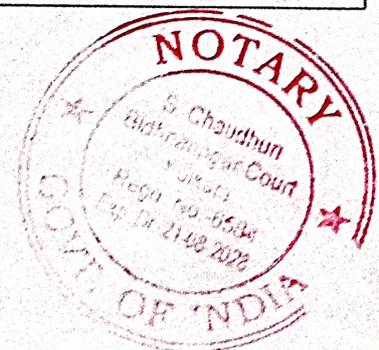
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- b) Certificate of Consent to Establish (CTE) was issued by the Jharkhand State Pollution Control Board vide Memo No. JSPCB/HO/RNC/CTE-19965541/2024/397 dated 16.08.2024 and the same is valid till date. Photocopy of the aforesaid Certificate of Consent to Establish (CTE) is annexed hereto and marked as "Annexure R-1".
- c) Certificate of Consent to Operate (CTO) was issued by the Jharkhand State Pollution Control Board vide Memo No. JSPCB/HO/RNC/CTO-21732925/2025/1063 dated 12.05.2025 and the same will be valid up to 31.05.2027. Photocopy of the aforesaid Certificate of Consent to Operate (CTO) is annexed hereto and marked as "Annexure R-2".
- d) Certificate of Environment Clearance (EC) being EC Identification No. EC22B001JH111411 dated 12.08.2022 was issued by the Member Secretary, State Level Environment Impact Assessment Authority, Jharkhand for operation Stone Mines in the name of the Respondent No. 7. Photocopy of the aforesaid Certificate of Environment Clearance (EC) is annexed hereto and marked as "Annexure R-3". It is pertinent to mention that the blasting time in the said Stone Mines is 12 pm to 1 pm per day.
- e) The Circle Officer, Hiranpur, by way of a Memo Being No. 44 dated 30.01.2024, had issued permission for establishing the said Stone Crusher Unit in the plot of land being Plot Nos. 14, 15(P) and 31(P) under Mouza: Bishanpur in the name of the respondent no. 7 herein. Photocopy of the aforesaid letter dated 30.01.2024 is annexed hereto and marked as "Annexure R-4".



f) It is pertinent to mention that before issuing and/or granting the aforesaid permission dated 30.01.2024, an inspection was conducted by the office of the Circle Officer on 27.01.2024 in the said land in question and the following observations were found from the Check Slip:

1. The distance from the nearest village	500 Meters
2. Mandir, Masjid and any other religious place	Not found
3. Distance from the National Highway	24 Kilometers
4. Distance from the State Highway	05 Kilometers
5. Distance from the District Road	50 Meters
6. Distance from the Railway Track	17 Kilometers
7. Distance from the Village Road	500 Meters
8. Distance from the Forest Area	Notified by the Forest Department
9. Distance form the Human Habitation	500 Meters
10. Distance form the	05 Kilometers

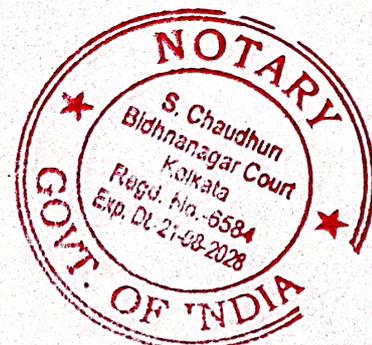




Dam and/or Reservoir	
11. Distance from the River	06 Kilometers
12. Distance from the Educational Institutions	600 Meters
13. Distance from the Hospitals	04 Kilometers
14. Distance from the Interstate Line of Control	23 Kilometers
15. Distance from the Monuments and/or Archeological Establishments	Not found

Photocopy of the aforesaid Check Slip dated 27.01.2024 is annexed hereto and marked as "Annexure R-5".

- g) The respondent no. 7 herein, by way of a Deed of Lease, is in possession in the said land in question for operating the said unit and the said Deed of Lease will be valid till 2028. The respondent no. 7 craves leave to produce the aforesaid Lease Deed before the Hon'ble Tribunal at the time of hearing, if necessary.
- h) The Divisional Forest Officer, by way of a Letter No. 1560 dated 16.12.2023, had submitted a report in connection with the distance of the unit of respondent no. 7 from notified forest,

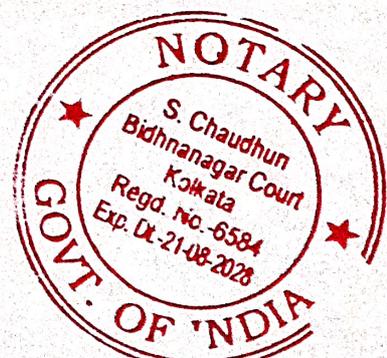




National Park, Sanctuary and Eco Sensitive Zone. In the said report, it was specifically stated that the unit of the respondent no. 7 is outside the notified forest boundary and the distance between the said unit and Reserved/Protected Forest is more than 250 meters. The said unit is not situated within a radius of 10 km. from the National Park as well as Wild Life Sanctuary. The said unit is also not situated in any Eco Sensitive Zone. Moreover, the said unit is also not situated within a radius of prohibited category of Eco Sensitive Zone area. Photocopy of the aforesaid report dated 16.12.2023 is annexed hereto and marked as "Annexure R-6".

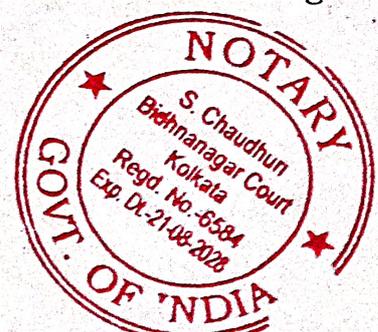
- i) The respondent no. 7 herein had obtained the Certificate of Dealer Registration from the competent authority of the Government of Jharkhand and the License was issued by the Inspector of Factories, Factory Inspection Department, Government of Jharkhand in the name of the respondent no. 7 herein. Photocopies of the aforesaid Certificate of Dealer Registration and License are annexed hereto and collectively marked as "Annexure R-7".

5. Now I proceed to deal with the various averments and/or statements made in various paragraphs of the said affidavit. The statements and/or averments which are not specifically dealt with hereinafter are deemed not to be admitted.
6. With regard to the statements made in paragraph nos. 1 to 5 of the said application, I repeat and reiterate the statements made in various paragraphs of the instant affidavit and any of the statements and/or averments and/or allegation made therein which are not borne out from the records and/or which are contrary thereto and/or



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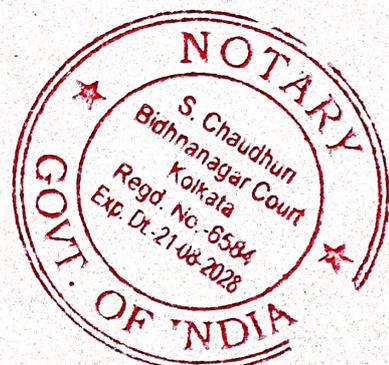
inconsistent therewith are deemed to be denied and traversed in seriatim. It is specifically denied that the village of the applicant is badly affected by the extreme air pollution and exhausting noise pollution by operating the stone mining and stone crusher unit of the respondent no. 7 herein or that the unit of the respondent no. 7 herein has been operating by violating the terms and conditions of the Certificate of Consent to Operate and the Certificate of Environment Clearance or that the respondent no. 7 herein has been generating dust pollution in the local area or that there is no boundary wall in the said unit or that no green belt has been developed in the unit or that the respondent no. 7 herein has been carrying uncovered and illegal transposition of crushed materials or that the respondent no. 7 is operating the said unit as well as Stone Mining for the period of 24 hours or that the said unit is discharging fugitive emission or that the respondent no. 7 herein has never sprinkle water. It is stated that there is no violation of the terms and conditions of the Certificate of "Consent to Operate as well as the Certificate of Environmental Clearance. Greenery has already been developed in terms of the Certificate of Environmental Clearance. All internal roads have already been completed and the said unit is surrounded by the Boundary Wall. Sprinkling of water is done regularly in the internal road. One number of continuous air monitoring station as per Environmental Clearance Condition has been set up in the said unit and is in operation. The said Stone Crusher Unit has been operating by the respondent no. 7 herein from 10 AM to 6 PM. No fugitive emission or dust has been generated by operating the said unit. In the Report of the Circle Officer, Hirapur dated 30.01.2024, it was specifically stated that there were no religious place, village, school and hospital nearby to the land in question of the said unit. Photocopies of the Green Belt, boundary wall, sprinkling of water, internal roads and air monitoring



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station are annexed hereto and collectively marked as "Annexure R-8".

7. With regard to the statements made in paragraph nos. 6 to 10 of the said application, I repeat and reiterate the statements made in various paragraphs of the instant affidavit and any of the statements and/or averments and/or allegation made therein which are not borne out from the records and/or which are contrary thereto and/or inconsistent therewith are deemed to be denied and traversed in seriatim. It is specifically denied that the distance of the said unit from the agricultural land is 50-100 meters or that the dust emitting from the said unit directly affects the agricultural land of the village. It is stated that the respondent no. 7 is operating the Stone Mine and the said unit without contributing any kind of pollution in the locality and no complaint was lodged by the local inhabitants against the said unit in any manner whatsoever.
8. With regard to the statements made in paragraph nos. 11 to 15 of the said application, I repeat and reiterate the statements made in various paragraphs of the instant affidavit and any of the statements and/or averments and/or allegation made therein which are not borne out from the records and/or which are contrary thereto and/or inconsistent therewith are deemed to be denied and traversed in seriatim. It is specifically denied that continuous blasting at a time in day or night done by the respondent no. 7 herein. It is stated that there is no suppression on the part of the respondent no. 7 herein at the time of receiving permission from the competent authority. I further specifically deny that ground water has been reduced by operation of Stone Mines. I state that strict proof should be produced



IX

by the applicant before the Hon'ble Tribunal before submitting such false allegations.

9. Save and except matters of record and save what has been stated by me hereinbefore I do not admit any statement, averment, contention, submission as made/raised in the said application as if the same are expressly denied by me in seriatim and specifically traversed.
10. That the statements contained in paragraph nos. 1 to 3 of the foregoing affidavit are true to my knowledge and those contained in paragraph nos. 4 and 6 are information derived from the records of the case and the rests are my humble submissions before the Hon'ble Tribunal.

Identified by me -

Sipankar Thakker

Advocate.

Md. Mairuzzaman
DEPONENT

S. Chaudhuri
S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No.-6584/06
Bidhannagar Court
Dist.-North 24 Pgs

25 NOV 2025



R-1

JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No.: JSPCB/HO/RNC/CTE-19965541/2024/397

Dated : 2024-08-16

Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Reference: Application (s) No.- 19965541 / dated : 05/08/2024 of M/S DADA BHAI STONE WORKS, MD MANIRUZZAMAN for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

2. **Documents Relied Upon:**
 - (a) The content of Checklist Ref. No. 567, dated 03.04.2024 of Regional Office, Dumka;
 - (b) (i) The content of a Notarized land rent agreement bearing dated 01.11.2023, executed by and b/w Sri Fagu Murmu and others with M/S DADA BHAI STONE WORKS (MD MANIRUZZAMAN, Partner), at J.B No -8, Plot No - 14 & 15(p), in Mauza- Bisanpur, Dist. Pakur over an area of 05 Bigha 16 Katha 08 Dhur valid for 04 years 11 months.
(ii) The content of a Notarized land rent agreement bearing dated 01.11.2023, executed by and b/w Sri Karigar Maraiya and others with M/S DADA BHAI STONE WORKS (MD MANIRUZZAMAN, Partner), at J.B No -12, Plot No - 31(p), in Mauza- Bisanpur, Dist. Pakur over an area of 02 Bigha 13 Katha 04 Dhur valid for 04 years 11 months.
 - (c) The content of DFO Sahebganj's certificate regarding ESZ vide letter no. 2310 dated 28.11.2023.
 - (d) The content of DFO Pakur FD's certificate vide letter no. 1560 dated 16.12.2023.
 - (e) The content of Declaration made by Md. Maniruzzaman , owner of Bishanpur Stone Deposit at Mauza - Bishanpur, Pakur regarding supply of Stone Boulder.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza- BISANPUR , P S -HIRANPUR , District-PAKUR as follows:

Project	Site-Area		Investment (Rs)/ Year	Product & Capacity	Period of CTE
	Plot Nos.	Area			
Before Expansion	Mauza : BISANPUR , Khata No. : 12, 08 Khesra No. :14, 15P, 31P	8 Bigha 9 Katha 12 Dhur	184 lakhs	Stone Chips 432 TPD and stone dust 48 TPD	Date of issue to one year



(A) **Specific Conditions:**

1. That, the occupier shall construct at least 10 feet high wind breaking wall.
2. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
3. That, the occupier shall install fixed type water sprinklers to cover all dusty place in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes.
4. That, the occupier shall store all raw materials and products under shed and shall as far as practicable do their processing and transfer under foolproof cover(s) and shall install dust catchers over uncovered spaces of processing and transfers.
5. That, the occupier shall obtain raw material only from valid Source and the occupier will be responsible for that.
6. That, the occupier shall maintain register for production and dispatch and submit return to the Board.
7. That, the occupier shall make all road pucca and shall maintain good house keeping by regular cleaning & wetting of the premises and dust prone area.
8. That, the grant of this Consent to Establish shall be subject to regulations/ conditions of the Eco sensitive Zone, notified or to be notified in future under EP Act, for any Protected Area (National Park, Wildlife Sanctuary, etc.).
9. That, this CTE is valid subject to the further notification/guideline issued by concerned authority regarding ESZ. If any discrepancy will be found then the consent order shall be automatically revoked.
10. That, the occupier shall apply for CTO along with the compliance report of this CTE.
11. That, the occupier shall install plant and machineries within comprehensive covers and dust containment cum suppression system for provisional corporate of dust from stone crusher.
12. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee and documents showing compliance of all of the above conditions.

13. That, the CTE supersede the CTE granted previously vide Ref No.: JSPCB/HO/RNC/CTE-18867684/2024/216 Dated : 2024-05-04.

14. That, the occupier shall install online certified PM 10 analyzer with onsite display and will provide connectivity to JSPCB server.

(B) General Conditions :

(1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.

(2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.

(3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.

(4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .

(5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).

(6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.

(7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.

(8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

(9) That, this CTE is valid subjected to the validity of mining Lease / Mining Plan / Ecofriendly / Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.

(10) That, this CTE is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time being in force, rests with the industry/ unit/ occupier.

(11) That, this CTE shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.

(12) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

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4. That, this CTE shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
 5. That, this CTE is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTE will be revoked if any of the information/ documents/ certificates/ undertaking given by the occupier is found false/fictitious/forged in future.
 6. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.
 7. The State Board reserves the right to revoke, withdraw or make any reasonable variation / change / alteration in condition of this consent.

This is issued with the approval of the competent authority

**Kumar
Manibhushan**
[Kumar Manibhushan]
Environmentatl Engineer-cum-
Section Head, Dumka

Digitally signed by
Kumar Manibhushan
Date: 2024.08.16
13:16:59 +05'30'

Memo No. : JSPCB/HO/RNC/CTE-
19965541/2024/397

Dated : 2024-08-16

Copy to : M/S DADA BHAI STONE WORKS, At-BISANPUR, THANA- AMRAPARA, DISTRICT - PAKUR/ Chief Inspector of Factories, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ DFO, Pakur/ DMO, Pakur/ Regional Officer, Regional Office, Dumka for information & necessary action.

Kumar Manibhushan
[Kumar Manibhushan]
Environmentatl Engineer-cum-
Section Head, Dumka

Digitally signed by Kumar
Manibhushan
Date: 2024.08.16 13:17:37 +05'30'

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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-21732925/2025/1063

Dated : 2025-05-12

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2025-04-17 of M/S DADA BHAI STONE WORKS, Occupier Name :MD MANIRUZZAMAN for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. **Documents Relied Upon:**
 - (a) The content of Consent-to-Establish (CTE) granted vide Ref No JSPCB/HO/RNC/CTE-19965541/2024/397 Dated : 2024-08-16, for the production of Stone Chips 432 TPD and stone dust 48 TPD , total investment- Rs – 184 lakhs, At Mauza : BISANPUR , Khata No. : 12, 08 Khesra No. :14, 15P, 31P, Area- 8 Bigha 9 Katha 12 Dhur, At Mauza - Bishanpur, P S -Hiranpur, District-Pakur of this office.
 - (b) The content of CTO was granted issued by the Board vide Ref No. JSPCB/HO/RNC/CTO-19486547/2024/1350 Dated : 2024-08-20 production of Stone Chips 432 TPD and stone dust 48 TPD,valid till 31.05.2025 of this office.
 - (c) The content of Two Notarized land agreement: (i) Notarized land rent agreement made on dated 01/11/2023 executed by and b/w Karigar mareiya To M/s Dada Bhai Stone Works, At J.B.No: 12; Plot No.: 31 in Mauza- Bishanpar, P.S- Hiranpur, Dist-Pakur, over a total area of 02 Bigha,13 Katha, 04 Dhur, valid for 04 years 11 months for rent.
 - (ii) Notarized land rent agreement made on dated 01/11/2023 executed by and b/w Fagu Murmu To M/s Dada Bhai Stone Works, At J.B.No: 08; Plot No.: 14,15 in Mauza- Bishanpar, P.S- Hiranpur, Dist-Pakur, over a total area of 05 Bigha,16 Katha, 08 Dhur, valid for 04 years 11 months for rent.
 - (d) The content of Affidavit regarding procurement of raw material from valid sources and Tree Plantation vide Ref No- 1270 on dated 17.04.2025.
 - (e) The content of Inspection Report (I/R) issued vide ref no.506 on dated 25.03.2025 of Regional Office, Dumka.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -BISANPUR , P S -HIRANPUR , District -PAKUR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			
					Date of issue To

17*

Before Expansion	Mauza : BISANPUR , Khata No. : 12, 08 Khesra No. :14, 15P, 31P	8 Bigha 9 Katha 12 Dhur	184 lakhs	Stone Chips 432 TPD and stone dust 48 TPD	31/05/2027
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(A) Specific Conditions:

1. That, the occupier shall construct and maintain pucca boundary wall of minimum ten feet height all around the four sides.
2. That, the occupier shall construct wind breaking wall of 10 ft. height.
3. That, the occupier shall do regular cleaning & wetting of the ground within the premises.
4. That, the proponent shall store all raw materials and products under shed and shall, as far as practicable, do their processing and transfer under full proof cover(s) and shall install dust catchers over uncovered space of processing and transfers.
5. That, the occupier shall construct metalled internal roads within the premises.
6. That, the occupier shall make sure that the Haul roads are properly maintained to keep control on these secondary emissions. Adequate number of sprinklers should be installed to suppress the dust.
7. That, the occupier shall install scientifically designed adequate number of sprinklers with requisite hydraulic pressure and shall ensure that the sprinklers remained in operation during crushing period.
8. That the occupier shall ascertain that conveyor belts be covered /enclosed to avoid fugitive emission, without side-gaps.
9. That, the occupier shall cover screen, crusher with steel sheet or such other material, cover the free fall of stone chips and dusts with steel ring fitted rubber chute of suitable height.
10. That, the proponent shall carry out transportation of stone boulders in fully covered transport vehicles.
11. That, the occupier shall submit Ambient Noise level monitoring reports within the consent period.
12. That the occupier shall ensure that a proper green belt is to be developed surrounding the crushers.
13. That, the occupier shall submit compliance report on Board's online Compliance Module before 120 days prior to expiry date of this CTO or every year as per Board's office order B-44, dated 11.07.2023.
14. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent with requisite fee

and documents showing compliance of all of the above conditions.

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15. That the unit shall not operate beyond the CTO validity period without obtaining valid CTO from Board.

(B) General Conditions :

(1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

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S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**

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- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	600 µg/ Nm ³

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
-----	-----------	----------

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
2	Hazardous Non-Carbonaceous Wastes	In TSDF
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.

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- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Amrita
Mishra
[Amrita Mishra]
Divisional Head, Dumka

Digitally signed by
Amrita Mishra
Date: 2025.05.12
10:37:51 +05'30'

Memo No. : JSPCB/HO/RNC/CTO-
21732925/2025/1063

Dated : 2025-05-12

Copy to: M/S DADA BHAI STONE WORKS, At-BISANPUR, THANA- AMRAPARA, DISTRICT PAKUR/ Chief Inspector of Factories, Ranchi/ Director of Industry, Govt of Jharkhand, Ranchi/ Director of Mines, Govt of Jharkhand, Ranchi/ Deputy Commissioner, Pakur/ DFO, Pakur/ DMO, Pakur/ Regional Officer, Regional Office, Dumka for information & necessary action.

Amrita Mishra
[Amrita Mishra]
Divisional Head, Dumka

Digitally signed by Amrita Mishra
Date: 2025.05.12 10:38:11 +05'30'

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ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Jharkhand)

To,

The Partner
M/S DADA BHAI STONE WORKS
VILL POST JAMPUR PS NARHARWA DISTRICT SAHEBGANJ
JHARKHNAD -816101

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/JH/MIN/66683/2021 dated 18 Jul 2022. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|---|
| 1. EC Identification No. | EC22B001JH111411 |
| 2. File No. | EC/SEIAA/2022-23/2405/2022 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including
Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Bishanpur Stone Deposit Mining Project
(2.48 Ha or 6.12 Acres) |
| 7. Name of Company/Organization | M/S DADA BHAI STONE WORKS |
| 8. Location of Project | Jharkhand |
| 9. TOR Date | 23 Sep 2021 |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 12/08/2022

(e-signed)
Ashok Kumar, IFS
Member Secretary
SEIAA - (Jharkhand)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



M/S. DADA BHAI STONE WORKS
Md. Muzammil Hossain
PARTNER



State Level Environment Impact Assessment Authority, Jharkhand

Nursery Complex, Near Dhurwa Bus Stand, P.O+P.S-Dhurwa, Ranchi, Jharkhand-834 004

E-mail: mssciaa.jhka@gmail.com/chr-seiaajhr@gov.in

website: www.jseiaa.org

Letter No.- EC/SEIAA/2021-22/2405/2021/

Ranchi. Date :

To: M/s Dada Bhai Stone Works,
Partner : Md. Maniruzzaman, S/o Late Ikaramul Haque,
At P.O. – Jampur, District - Sahebganj,
Jharkhand – 816101.

Sub: Environmental Clearance for the project “Bishanpur Stone Deposit of M/s Dada Bhai Stone Works at Village : Bishanpur, Tehsil : Hiranpur, Distt. : Pakur, Jharkhand (2.48 Ha)” (Proposal No. : : SIA/JH/MIN/66683/2021) – regarding.

Ref: Your application no. Nil. dated – 07.07.2022.

It is in reference to “Bishanpur Stone Deposit of M/s Dada Bhai Stone Works at Village : Bishanpur, Tehsil : Hiranpur, Distt. : Pakur, Jharkhand (2.48 Ha)” submitted by you for seeking prior Environmental Clearances (EC).

This is a new project which has been taken for appraisal on 18.07.2022.

Project Category : The State Expert Appraisal Committee, Jharkhand deliberated the project during its 90th meeting held on 14-18.09.2021 and SEIAA, Jharkhand has approved the ToRs in 92nd meeting held on 20th, 21st & 22nd September, 2021. TOR for the project was issued by SEIAA, Jharkhand vide letter no. 160, date 23.09.2021. The final EIA / EMP submitted by PP to SEIAA on 06.07.2022 and received by SEAC on 07.07.2022.

EC Application for : Production capacity: 57758.40 cu.m/annum or 1,44,396 TPA of stone

PROJECT & LOCATION DETAILS :

Sl	Parameter	Details
1	Project Name	Bishanpur Stone Deposit
2	Lessee:	M/S Dada Bhai Stone Works (Partner- Md. Maniruzzaman). S/O Late Ikaramul Haque

M/s. DADA BHAI STONE WORKS

Md. Maniruzzaman
PARTNER

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3	Lease Address	:	At P.O.-Jampur, District- Sahelganj, State Jharkhand. Village : Bishan pur, Tehsil : Hiranpur, Dist. : Pakur, Jharkhand
4	Lease Area	:	Ha:2.48 Ha Acres:6.12 Acres
5	Type of Land	:	Non Forest - Rayati Land
6	Project Cost	:	Rs. 35 Lakhs
7	LMP Budget	:	Capital: 4,245 Lakhs Recurring: 4,171 lakh year
8	CSR / CLR Budget	:	Rs. 0.70 Lakhs
9	New or Expansion	:	New
10	Mineable Reserves	:	Cu.M.:559300.00Cu. M. Tonnes:1398250.00 tons
11	Mine Life	:	10 years
12	Man power	:	27
13	Water Requirement	:	11.30 KLD (Drinking:0.27KLD,Dust Suppression:5.24KLD, Plantation:5.73KLD)
14	Water Source	:	From Nearby villages by tankers
15	DG Set / power	:	10 KVA
16	Crusher	:	No Crusher
17	Nearest Water Body	:	Torai Nadi, 4.0 km
18	Nearest Habitation	:	Bishanpur, 0.50 km
19	Nearest Rail Station	:	Tilbhita Railway station, 8.0 km
20	Nearest Air Port	:	BirsaMunda Airport, Ranchi, 290.85 km
21	Nearest Forest	:	Protected Forest near Belpahari Village, 2.50 km Protected Forest near Dhapahari village, 2.20 km Protected Forest near Maharo village, 4.60 km
22	Road & Highways	:	SII-18, 15.0 km. NII-34, 15.8 km.

M.D. MEMPHIS PARTNER
 2022/23/2405/2022
 ON DUAL QUARTZSTONE WORKS

CO-ORDINATES

1	Latitude	From 24°41'11.11"N	To 24°41'18.06"N
2	Longitude	From 87°45'48.66"E	To 87°45'56.06"E

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LAND DETAILS

			Khata no.	Plot no.
1	Bishanpur		25	349(P), 360(P)
			13	352(P), 353(P), 373(P), 374(P)
			22	361(P), 362(P)

STATUTORY CLEARANCES :

1	LOI/Lease does	:	The LOI has been issued by District Mining Office, Pakur vide letter no. 1091/M dated 08.07.2021.
2	CO	:	The CO, Hiranpur, vide letter no. 94, dated 26/02/2021 has mentioned the plot nos. of the project is not recorded as "Jangle Jhari" in R.S. Khatiyani & Register II.
3	DMO	:	DMO, Pakur vide memo no. 1181/M, dated 17.07.2021 certified that 06 lease (5.21 acre, 5.15 acre, 7.35 acre, 6.11 acre, 6.22 acre & 6.92 acre) within 500 m radius and total area is 17.43 ha (more than 5 ha).
4	DFO Wildlife	:	DFO, Wildlife Hazaribagh vide letter no. 878, dated 13.05.2021 certified that the National Park & Sanctuary is not within 10 km from project site and proposed project is not situated in any ESZ.
5	DFO Forest Distance	:	DFO, Pakur Forest Division, vide letter no. 742, dated 03.05.2021 certified that the distance of reserved / protected forest is more than 250 m from project site.
6	DSR	:	The DC-cum-District Magistrate, Pakur vide letter no 1412/M dated 12.08.2021 has informed that this project is part of District Survey Report (DSR) at Pakur district and accordingly necessary action with regard to Environmental Clearance can be taken.
7	Gram Sabha	:	On 13-03-2021
8	Mine Plan Approval	:	DMO, Pakur vide Memo no. 1394/M dated 10.08.2021

Ms. DADA BHAI STONE WORKS
 Md. M...
 PARTNER

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Working Details :

1	Mining Method	: Opencast Semi - Mechanized Mining method
2	Quarry Area	: 5 years - 1.117 ha
3	Waste Generation	: 5 years - 14000.00 Cu.M
4	Stripping Ratio	: 1: 0.02
5	Working Days	: 300
6	Benches: size & No	: 6m x 6m
7	Elevation of Mine	: 52 AMSL to 58 AMSL.
8	Ground Level Elevation	: 52 AMSL.
9	Ultimate Working Depth	: 20 AMSL. (32 bgl)
10	Water Table	: 8 AMSL. (44 bgl)
11	Topography of Mine	: Area represents a undulating topography
12	Diesel/Fuel Requirement	: 100 L/day

Production Details :

Year	Production of stone (Cum)	Production of stone (Tonne)	Waste Generation (CuM)	Bench RL. in Meters
1 st	47740.00	119350.00	14000.00	56mRL - 50mRL
2 nd	50540.00	126350.00	00	50 mRL - 44mRL.
3 rd	55020.00	137550.00	00	44mRL - 32mRL.
4 th	57680.00	144200.00	00	44mRL - 32mRL.
5 th	57758.40	144396.00	00	38 mRL - 26 mRL.
Total	268738.40	632250.00	14000.00	

Land Use :

Pattern of Utilization	Existing (Ha)	Plan period (Ha)	Conceptual stage (Ha)
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Mr. DADA BHAI STONE WORKS
 Mr. M. S. Zaman
 PARTNER

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Quarry	Nil	1.117	1.968 (1.778 ha. RHW & 0.190 Ha Backfilled)
Road	0.013	0.003	0.003 (0.010 comes under quarry)
Proposed Dump	Nil	0.338	Nil
Safety Zone Plantation	Nil	0.506	0.506
Total	0.013	1.964	2.48
Unused Area	2.467	0.516	0.000

ENVIRONMENT MANAGEMENT Green Belt Development

SL	Location		Area/Length	No of Trees
1	Safety Zone	:	0.506ha	1270
2	Other Reclaimed Area	:	0.190ha	470
3	Haul /Approach Road	:	0.170 km	170

M/s. DAQA BHAISTONE WORKS
 Md. Moinur Uzzaman
 PARTNER

Solid Waste Management

- Waste Generation will be 14000.00Cu.M. (Overburden) during the life of Mine which shall be proposed to dump (Average area- 2623.00 sq. m & average height 5.33 m) temporarily dump on the eastern side of the applied area. The Waste shall be removed which will be used in maintenance of mine road and village road.

Water Quality Management

- Mining is planned to above the ground water table. In case any intersection is likely, mining activities will be stopped 2m above the Ground Water Table.
- The rain water during rainy season will be collected in a pit and shall be use for dust suppression and plantation. Excess water, if any shall be discharged in natural stream after settling of suspended particles in the pit. Pump having required capacity will be installed to lift accumulated rain water from working pit and pumped to the settling tank.
- Garland drain shall be made around the Waste dump and the rain water shall be collected in garland drain and allowed to settle in a small pit for settling suspended particles before allowing discharge to natural drainage system. Check Pits and Retainer walls shall be constructed to prevent water flowing into the lease area from outside or from inside the lease area to the outside.

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- For domestic waste water Septic Tank with Soak Pit shall be provided, discharge from Soak Pit, if any shall be used for plantation.
- It shall be ensured that quality of drinking water for the worker is hygienic and good sanitation system shall be made available.

Air Quality Management

- Dust extractor or wet drilling shall be followed to control dust at source of emission during drilling.
- Sharp drill bits will be used for drilling and regrinding will be done periodically to reduce the dust generation.
- Controlled blasting to reduce dust emission and reduction in NOx emission.
- All machineries and transport vehicles shall be properly maintained and pollution check will be done once in a year to keep the emissions from machineries and vehicle under control. Records for same to be maintained.
- Water sprinkling will be done on haul road to control emission of dust while transporting minerals and waste. Provision for water spray by tankers on 'kaccha' road shall be done.
- Water sprinkling at loading area shall be done.
- Use of personal protective equipment like dust mask etc shall be put in practice.
- Ambient air pollution monitoring shall be carried out every six months.

Undertaking to be submitted affirming:

- a. Ground water will be used only for domestic purpose and not be used for any mining activities or any other use.
- b. The District survey Report has been prepared by a competent authority. Project Authorities will abide by any directives issued by any court of law in future.
- c. If any changes are noticed in future regarding the contiguous / cluster area report issued by the mines department, then the applicable laws / rules will be binding on the Project Authorities and all necessary steps will be taken in this regard.
- d. The Boundary Pillars of the proposed mine lease area will be maintained properly.
- e. One day post monsoon baseline data related to environment monitoring will be submitted with the first compliance report.
- f. The plantation work will be completed within the first year of operation. Thereafter the same will be maintained up to the Conceptual stage of the Mine.
- g. Sufficient water spray using water tankers will be done for effective dust suppression within the mine lease area and on haul roads.
- h. All the mining machineries / equipment and transport vehicles should be maintained in good condition and annually tested for fitness and PUC and records to be maintained.
- i. If any tree felling is required permission should be taken from competent authority.

The Project Authorities have submitted above required documents.

The proposal was appraised by State Level Expert Appraisal Committee (SEAC) and recommended for grant of Environmental Clearance in its 95th meeting held on 15th, 16th, 17th,

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M/s. DADA BHAI STONE WORKS
 Md. Masudul Karim
 PARTNER

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18th, 19th, 20th, 21st and 22nd July, 2022 in the light of Hon'ble NGT. Principal Bench, New Delhi order dated 13.09.18 and MoEF & CC O.M dated 12.12.18.

State Level Environment Level Impact Assessment Authority (SEIAA), Jharkhand in its 96th meeting held on 26th, 27th & 28th July, 2022 discussed the project proposal along with recommendations made by SEAC and decided to grant EC to the project.

On the basis of recommendation of SEAC and decision of SEIAA to grant of EC, Environmental Clearance is hereby issued to "Bishanpur Stone Deposit of M/s Dada Bhai Stone Works, Village : Bishanpur, Tehsil : Hiranpur, Dist. : Pakur, Jharkhand (2.48 Ha)" alongwith the following conditions:

A. Specific Conditions:

1. Gabion Plantation work in the safety zone (7.5 m width around the proposed lease boundary) and on either side of approach road in two rows with the spacing of 3x3 m with suitable species such as timber & fruit bearing etc. will be done in first year of operation. Maintenance work such as h/w, mortality replacement, protection and watering shall be undertaken for the life of mine as per norms and schedule issued by PCCF, Development, Department of Forest, Environment & Climate Change, Govt. of Jharkhand. Records of same to be maintained and will be submitted with compliance report.
2. This Environmental Clearance is valid subject to the following condition below -
That this project has-
 - a. Obtained all legal rights to operate at concerned place.
 - b. Complied with all existing concerned laws of the land and
 - c. Complied with the decisions of SEIAA on the issue of Environmental Clearance till date.
3. This EC letter is subject to Hon'ble NGT order dated : 13.09.2018, order dated : 11.12.2018 and MoEF & CC O.M. dated : 12.12.2018.
4. No mining/activity shall be undertaken in the forest land or deemed forest without obtaining requisite prior forestry clearance.
5. The project proponent may apply simultaneously for forest and NBWL clearance, in order to complete the formalities without undue delay, which till process on their respective merits, no rights will vest in or accrue to them unless all clearance are obtained, if applicable.

M/s. DADA BHAI STONE WORKS
Md. Meenu Kumar
PARTNER

B. Statutory Compliance:

1. This Environmental Clearance (EC) is subject to orders/ judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. In the writ petition (Civil) no. 202/1995, T.N. Godaverman Thirumulpad vs union of India and ors. the Hon'ble Supreme Court passed an order dated 03.06.2022 " National

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Park or Wildlife Sanctuary must have an E.S.Z. of minimum 01 km in which the activities prescribed and prescribed in the guidelines of 09th February, 2011 shall be strictly adhered to".

3. The Project proponent complies with all the statutory requirements and judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
4. The Hon'ble Supreme Court vide order dated 08.01.2020 in W.P. (Civil) No.114/2014 in the matter of Common Cause vs. Union of India has directed that the area which has been mined should be restored so that grass and other vegetation including trees can grow in the mining area for the benefit of animals.

"The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc".

5. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgement of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
6. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoI & CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
7. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
8. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the concerned State Pollution Control Board/Committee.
9. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
10. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
11. The Project Proponent shall follow the mitigation measures provided in MoI & CC's Office Memorandum No. Z-11013/57/2014-IAJI (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein

Mr. DADA BHAI STONE WORKS
 Mtd. Mervin 422man
 Director

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- Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
12. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
 13. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
 14. State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
 15. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.Environmentclearance.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF & CC Regional Office for compliance and record.
 16. The Project Proponent shall inform the MoEF & CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
 17. In all Stone Mining projects, depending upon the air pollution estimates based upon fuel use in operations and activities of the respective projects; required monitoring station based air quality monitoring shall be done in the influence area of the project with needed mitigation conditions to ensure sustainable Stone mining as per guidelines, circulars and norms of MOEFCC / Hon'ble NGT or any other directives of regulatory / statutory bodies and competent Courts.

PP to take preventive steps to avoid flash flood conditions arising from mining operations and probable run off in rainy season conditions

18. PP shall maintain minimum distance from Reserved / Protected Forests as stipulated in applicable guidelines.
19. All statutory clearances shall be obtained before start of mining operations.

C. Air quality monitoring and preservation:

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatological data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO2, CO and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCUI, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the

VIA DALLA BHAI STONE WORKS
 Md. Mevur Rahman
 PARTNER

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- impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF&CC/ Central Pollution Control Board.
 3. Approved devices for dust suppression shall be installed.
 4. Personnel working in dusty areas should be provided with protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Detailed report shall be sent to Pollution Control Board periodically.
 5. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to Jharkhand State Pollution Control Board and its concerned Regional Office. The criteria pollutant levels namely : SPM, RSPM, SO₂, NOx (ambient levels) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the project shall be monitored and displayed at a convenient location near the main gate of the company in the company in the public domain.

D. Water quality monitoring and preservation:

1. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF&CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2. Regular monitoring of the flow rate of the springs and perennial nullahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall

M.S. DADA BHAISTONE WORKS
 M.D. NAWATI

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- located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
3. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
 4. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF&CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
 5. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off: acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IAJI (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
 6. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC annually.
 7. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to

Mr. DADA BHAI STONE WORKS
 Mr. M. Menon 22/2/2022

PARTNER

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time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

8. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
9. The mining operations shall be restricted to ground above water table and it should not intersect the groundwater table. In case of working below the ground water table, prior approval of the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board shall be obtained. Benches height and slope shall be maintained as per approved Mining Plan. The Mining Plan has to be got approved by concerned authorities as per IBM or equivalent agencies. Safety measures shall be adopted in line with DGMS Guidelines.
10. The project proponent shall ensure that no natural watercourse and / or water resources shall be obstructed / diverted due to any mining operations. Adequate measures shall be taken for conservation and protection of the first order and the second order streams, if any emanating / passing through the mine lease area during the course of mining operation.
11. The project proponent shall implement approved conservation measures to augment ground water resources in the area in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
12. The project proponent shall if required, obtain necessary prior permission/NOC from the competent authorities for drawl of requisite quantity of water required from the source for the project.
13. Suitable rainwater harvesting measures shall be planned and implemented in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.

E. Noise and vibration monitoring and prevention:

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed: by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
3. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including labours working in dusty areas shall be provided with protective respiratory devices along with adequate training.

M. D. DAS SHAI STONE WORKS
PARTNER

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awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ labours are working without personal protective equipment.

F. Mining Plan:

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc., No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self sustaining. The compliance status shall be submitted half-yearly to the MoEF&CC and its concerned Regional Office.
4. No change in mining technology and scope of working should be made without prior approval of the Statutory authorities / Department of Mines, Government of Jharkhand / Jharkhand State Pollution Control Board, Ranchi during the EC period.
5. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
6. The Project proponent shall make all internal roads pucca as per approved specification of Govt. of Jharkhand and shall maintain a good housekeeping by regular cleaning and wetting of the haul roads and the premises.
7. The Project proponent shall maintain register for production and dispatch and submit return to the Board.
8. Dispensary facilities for First Aid shall be provided at site.

Mrs. DAHA SHAI STORE WORKS
 Md. Masuduzzaman
 PARTNER

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G. Land reclamation:

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoI & CC.
6. Catch drains, settling tanks and ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be desilted regularly, particularly after monsoon season, and maintained properly.
7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved

MS. DADA BHAI STONE WORKS
M. D. DADA BHAI STONE WORKS
M.D.

PARTNER

2. The Project Proponent shall carry out plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt.
5. And implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
6. The Project proponent shall not cut trees / carry out tree felling in leased out area without the permission of competent authority.

J. Public hearing and human health issues:

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carry out Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF&CC Regional Office and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass

M/s. DADA BHAI STONE WORKS
Md. Mansur Rahman

PARTNER

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- cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HIRA for all the category of workers and thereafter every five years.
3. The Proponent shall carry out Occupational health surveillance which be a part of HIRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest: For Noise Audiometric: for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment: for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood: For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
 4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.
 5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
 6. Project Proponent shall make provision for the housing for workers/labours or shall construct labour camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related

Ms. DADA BHAI STONE WORKS
 Md. Memon Muzammil

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- infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.
 8. Measures should be taken for control of noise levels below prescribed norms in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.

K. Corporate Environment Responsibility (CER):

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA, II (M) dated 01.05.2018 or as proposed by FAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF&CC and its concerned Regional Office.
3. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Jharkhand State Pollution Control Board, Ranchi. PP shall carry out CSR activities as per Government Guidelines (%of Profit / turnover) or at least Rs 1 per ton whichever is higher.
4. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the Jharkhand State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently shall also be put on the website of the company along the status of compliance of EC conditions and shall also to the concerned Regional Office of JSPCB by e-mail.

L. Miscellaneous:

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF & CC.
2. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

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3. It shall be mandatory for the project management to submit six (06) monthly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard copies and soft copies to the regulatory authority concerned Regional Office of MoEF & CC at Ranchi and Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi / CPCB / SEIAA.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5. The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
6. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
7. The Ministry / SEIAA / SEAC may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
8. The Ministry / SEIAA / SEAC reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
9. No blasting shall be carried out after sunset. Blasting operation shall be carried out only during daytime. Controlled blasting shall be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.
10. Drilling shall either be operated with the dust extractors or equipped with water injection system.
11. Pre-placement medical examination and periodical medical examination of the workers engaged in the project conducted by a Registered Medical Officer shall be carried out and records maintained.
12. Provision shall be made for the housing of construction labour at a suitable place away from the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets / septic tanks, safe drinking water, medical health care, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
13. Proper Safety measures as per statutory requirement shall be implemented around the mined out Pit prior to closure of site.
14. The Project Proponent shall submit six monthly report on the expenditure incurred on environmental management plan submitted by them.

Mrs. DADA BHAI STONE WORKS
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15. Since blasting and mining on Hillock / Rock out crop may also be carried out, suitable scheme for access / ramp to the highest elevation with gradient shall be submitted for approval from competent authorities.
16. A separate environmental management / monitoring cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Jharkhand State Pollution Control Board, Ranchi directly or through its Regional Office, shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) by furnishing the requisite data / information / monitoring reports.
18. A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parishad, Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the project proponent.
19. It shall be mandatory for the project management to submit six (06) monthly compliance report in respect of the stipulated prior environmental clearance terms and conditions in hard copies and soft copies to the regulatory authority concerned Regional Office of MoEF & CC at Ranchi and Jharkhand State Pollution Control Board (J.S.P.C.B.), Ranchi/SEIAA/CPCB.
20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
21. The Authority reserves the right to add any new condition or modify the above conditions or to revoke the clearance if conditions stipulated above are not implemented to the satisfaction of Authority or for that matter for any other Administrative reason.
22. The Environmental Clearance accorded shall be valid for the period of lease of the mine, the PP does not increase production rate and alter lease area during the validity of Environmental Clearance.
23. In case of any deviation or alteration in the project proposed from those submitted to SEIAA, Jharkhand for clearance, a fresh reference should be made to SEIAA to assess the adequacy of the conditions imposed and to incorporate any new conditions if required.
24. The above stipulations would be enforced among others under the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Jharkhand and any other Court of Law relating to the subject matter.

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25. The SEIAA, Jharkhand or any other competent Authority may alter modify the above conditions or stipulate any further condition in the interest of Environment Protection.
26. Any Appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-
Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand.

Memo No.- EC/SEIAA/2021-22/2405/2021/198

Ranchi, Date : 02.08.2022 .

Copy to:

1. Additional Chief Secretary, Department of Forests, Environment & Climate Change, Govt. of Jharkhand.
2. Deputy Commissioner, District - Pakur, Jharkhand.
3. Divisional Forest Officer, Pakur Forest Division, Pakur, Jharkhand.
4. Divisional Forest Officer, Wildlife Division, Hazaribagh, Jharkhand.
5. Director IA Division, Monitoring Cell, MoEF and Climate Change, Indira Paryavaran Bhavan, Jorbag Road, Aliganj, New Delhi - 110003.
6. Ministry of Environment, Forest and Climate Change, 2nd Floor, Jharkhand State Housing Board (HQ), Harmu Chowk, Ranchi, Jharkhand - 834002.
7. District Mining Officer, Pakur, Jharkhand.
8. Member Secretary, Jharkhand State Pollution Control Board, Ranchi.
9. Secretary, Jharkhand State Expert Appraisal Committee, Ranchi.
10. Website.
11. Guard file.

Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand

Ms. DADA BHAI STONE WORKS
Md. Manoj Kumar
PARTNER

Signature Not Verified

Digitally signed by Shri Ashok
Kumar, IFS
Member Secretary

Date: 8/12/2022 6:32:09 PM

चेक-स्लीप (क्रशर)

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1. आवेदक का नाम एवं पूरा पता :- सैसरी टाटा आई 2-टाउन वर्क्स, पार्ट 0-डो 0 अनीरुजमान,
पिता - कुव 0 इकरामुल हक ब्राह्म + पौ 0-आजपुर आना-बरेलली
2. आवेदित भूमि का विवरण :- खेता - आदि बजजि खाता सं० :- 08, 12
मौजा :- विधानपुर
 दाग सं० :- 14, 15/P, 31/P रकबा :- अवेदित रकबा-8-9-12
प्रस्तावित रकबा-8-9-12
(2-80 एकड़)
- ख- खतियान के अनुसार प्रविष्ट :- इपती
- ग- जमाबन्दी की स्थिति :- इपती
- घ- यदि गैर मजरूआ खास भूमि हो तो वन क्षेत्र में पड़ता है या नहीं वन प्रमण्डल पदाधिकारी से समपुष्ट है या नहीं :- इपती भूमि है।
- ड- आवेदित भूमि सार्वजनिक भूमि है या नहीं :- नहीं
- च- आवेदित भूमि का स्वामित्व सरकारी है या गैर सरकारी :- गैर सरकारी
3. आवेदित क्षेत्र का रकबा :- 8-9-12 प्रस्तावित रकबा-8-9-12
4. आवेदित भूमि का वर्तमान स्वरूप :- पन्थली
5. आवेदित क्षेत्र से निकटतम आवादी वाले गांव की दूरी :- 500 मीटर
6. आवेदित क्षेत्र से अगल-बगल मंदिर-मस्जिद अथवा कोई धार्मिक स्थल है या नहीं यदि हो तो कितनी दूरी पर है :- नहीं है।
7. 1. राष्ट्रीय उच्च पथ से दूरी 24 Km 2. राज्य उच्च पथ से दूरी 5 Km 3. जिला मेटल रोड से दूरी 50 मीटर 4. रेलवे लाइन से दूरी 17 Km
8. नुआबजा - 10,000/- रु. प्रति वर्ष प्रति बीघा
9. आवेदित क्षेत्र से निकटतम ग्रामीण सड़क की दूरी :- 500 मीटर
10. आवेदित क्षेत्र से वन क्षेत्र की दूरी :- वन विभाग से अवेदित है।
11. आवेदित क्षेत्र से मानव बसाहट (Habitation) की दूरी क्या है? 500 मीटर
12. आवेदित क्षेत्र से जलीय निकाय (Dam/Reservoir) की दूरी क्या है? 5 Km
13. आवेदित क्षेत्र से नदी (River) की दूरी क्या है? 6 Km
14. आवेदित क्षेत्र से शैक्षणिक संस्थान (Educational Institute) की दूरी क्या है? 600 मीटर
15. आवेदित क्षेत्र से चिकित्सालय (Hospital) की दूरी क्या है? 4 Km
16. आवेदित क्षेत्र से अंतर्राज्यीय (Interstate) सीमा की दूरी क्या है? 23 Km
17. आवेदित क्षेत्र से राष्ट्रीय धरोहर/पुरातत्वीय (Monuments/Archaeological) महत्व के क्या है? नहीं
18. क्या आवेदित भूमि कोटी सर्वे खतियान, यथा रजिस्टर II में जंगल-साड़ी के रूप में दर्ज है। नहीं

अंचल अमीन

हल्का कर्मचारी

अंचल निरीक्षक

अंचल अधिकारी

बेला में
 अंचल अधिकारी
 हिरणपुर

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विषय - हिरणपुर अंचलान्तर्गत बौज्या - विशानपुर ब्लॉक नं०- 14, 15/पी
 एवं 31/पी० रकबा - 08 बी०, 09 क, 12 अर क्षेत्र में पत्थर के नवीन डिलर्य लाईमेंस की स्वीकृति हेतु
 जेसर्स द्वारा आई स्टोन वर्क्स प्रा०. मो० अनीरुजमान
 पिता - स्वे० इकराजुल हक ग्राम + पी० जाप्रपुर थाना -
 बरहरवा जिला - साहेबगंज द्वारा दारिद्र्य आवेदन
 पत्र दिनांक 12-01-2024 में जॉय प्रिगेरन के
 सम्बन्ध में।

प्रसंग - जिला स्तनन पराधिकारी वाकुड़ के पत्रांक 09/सम०
 दिनांक 17/01/24

संदर्भ

उपरोक्त विषयक प्रासंगिक पत्र के आलोच में सार
 कहना है कि बौज्या - विशानपुर थाना एवं 102 टाक एवं 14,
 15/पी० एवं 31/पी० रकबा - 08 बी०, 09 क, 12 अर क्षेत्र पर
 पत्थर के नवीन डिलर्य लाईमेंस की स्वीकृति हेतु जेसर्स
 द्वारा आई स्टोन वर्क्स, प्रा० मो० अनीरुजमान पिता - स्वे०
 इकराजुल हक ग्राम + पी० - जाप्रपुर थाना - बरहरवा जिला -
 साहेबगंज के द्वारा आवेदन दिया गया है।
 सर्वे स्वतिमान के अनुसार
 आवेदन रूफ की विवरणी निम्न प्रकार है:-

क्र. सं.	बौज्या का नाम	प्लॉट सं.	खाला सं.	टाक सं.	स्वतिमानी रकबा	प्रस्तावित रकबा	विस्तार	स्वतिमानी रकबा का नाम
1	विशानपुर	102	08	14	3-4-15	3-4-15	बड़ी रूफ	जनन मुहम्मद
2	"	102	08	15/P	4-4-14	2-11-13	बड़ी रूफ	मोस्त मुहम्मद
3	"	102	12	31/P	3-13-4	2-13-4	बड़ी रूफ	दिनु मुहम्मद

11-2-13 3-09-12
 02, 2-80-रूफ

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रूपानीय ऑनच में पाया कि रूपानीय
 रूपा के वारिसानो द्वारा जैसस दश आई स्टोन बक्स
 पार्ट 0 मो 0 अनीरुजमान पिता - स्टै 0 डैकरा मुल हउ
 दोग + पो 0 आनपुर वाना - बरहरण जिला - साहेबगंज
 को पत्थर के नवीन डिलर्स लाईसेंस की स्वीकृति
 हेतु सद्यति दिया गया है।

ऑनच गई बिन्दुवार ऑनच

प्रतिबन्धन निम्न प्रकार है:

- 1) आवेदित श्रमि का निरूप पंजी 11 के अनुसार
 न्या है: - रूपा
- 2) अगर रूपा है तो रूपा की वंशावली एवं आवेदनकी
 को संगी रूपा की सद्यति क्रशर संचालन / संचालन
 हेतु प्राप्त है या नहीं: - आवेदित श्रमि रूपा है। रूपा की
 वंशावली एवं रूपा की सद्यति प्राप्त है।
- 3) आवेदित श्रमि पर स्टोन क्रशर की स्थापना / संचालन
 किया जा सकता है या नहीं: - आवेदित श्रमि पर स्टोन
 क्रशर का संचालन किया जा सकता है।
- 4) श्रमि का उपयुक्त डिलर्स लाईसेंस के अतिरिक्त अन्य
 कार्य हेतु उपयुक्त है या नहीं: - नहीं
- 5) सम्बन्धित रूपा का ध्यान भी प्रतिदस्तावेज दिया
 जाए: - संबंधित रूपा का ध्यान संलग्न है।
- 6) आवेदित श्रमि अगर बवास श्रमि है तो वह पूर्णतः / आंशिक
 किसी के साथ बन्दोवस्ती तो नहीं है अगर बन्दोवस्ती
 है तो सम्मम पठाधिकारी द्वारा बन्दोवस्ती की सम्पुष्टि की
 गई है या नहीं? सम्म ही बन्दोवस्ती किस प्रकार
 किया गया था / अगर इस बन्दोवस्ती जमीन पर
 क्रशर स्थापित एवं डिलर्स लाईसेंस प्राप्त किया जाता है तो
 बन्दोवस्ती के दल शर्त पर कोई प्रभाव तो नहीं पड़ेगा
 रूपा श्रमि है।

क) संलग्न चेंक - स्थापकी श्रमि रूपा अतिरिक्त उपलब्ध करनीय पत्र - संलग्न चेंक
 270

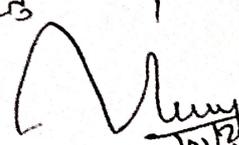
स्तीप को अटक सूचनाएं उपलब्ध करा दी गई हैं।

अतः मेससे दादा आई स्टोन वकसे

पार्ट 0 ओ 0 अनीरुजमान पिता - स्वे 0 ईकराकुन एक
ग्राम + पो 0 - आझपुर जाना - बरहरवा जिला - साहेबजंज
को औज्य - विशानपुर आना सै - 102 खता सै - 08 एगसै -

14 रकवा 3-4-15 खता सै - 08 दाग सै 15/P
रकवा 2-11-13 खर खता सै - 12 दाग सै - 3/P
रकवा 2-13-4 कुल रकवा - 2.80 रकवा अक्ष
पर पत्तर के नीचे डिलसे लाई सैस की स्वीकृति
दिना जा सकता है।

नलशाय, साँवा विशानपुर के खता 100-08
एवं 12 के दस्तावेजी खेत के वारिसाग
के अलमति के आधार पर आवक के नम
से पत्ता के नीचे डिलसे साहेबजंज की
स्वीकृति एवं अतः काबारे बीजा खतीये


उपनिरीक्षक
20/01/24

विशवाशायन
27-1-24
राजस्त उपनिरीक्षक

पत्तार के नवीन डिजिटल लाइसेंस की स्वीकृति हेतु प्रेषण।

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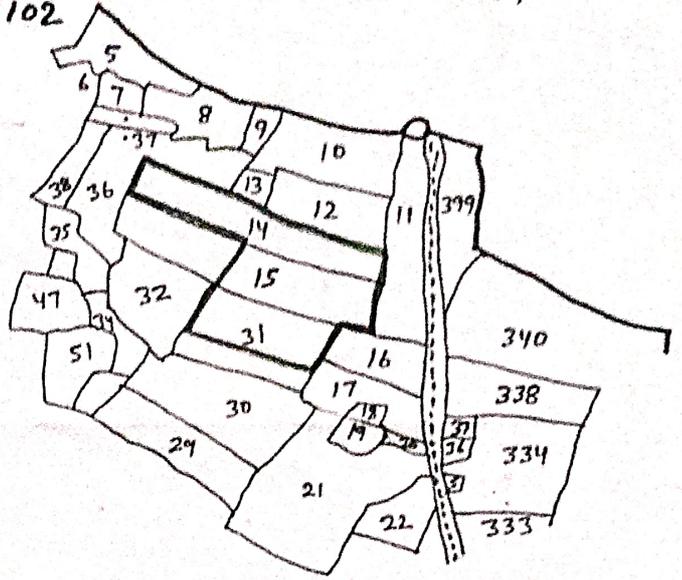
MOUZA BISHANPUR NO-102

P. S. HIRANPUR

DIST PAKUR

Scale 1" = 1 mile

AREA SHOWN IN RED



मेजर - धारा नार्ड स्थान बक्स,
 पार्ट - मो० मनीरजमान,
 जिला - स्व० - इशरामुल हक,
 ग्राम - फा० - जामपुर,
 बसा - बरहरवा, जिला - साहेबगंज।

खाला सं०	काग सं०	स्वतंत्रानी रकना	प्रस्तावित रकना
08	14	03-04-15	03-04-15
08	15/P	04-04-14	02-11-13
12	31/P	03-13-04	02-13-04
Total - 11-02-13			08-09-12

Total Proposed Area - 08-09-12

08, - 02.80 Acre

(Signature)
23-01-2024

अंचल अमीन
तेरगापुर

(Signature)
23-1-24

श० उपनिरीक्षक
तेरगापुर

(Signature)
अंचल निरीक्षक
तेरगापुर

(Signature)
अंचल अमीन
तेरगापुर

Annexure-I- Report Format

Distance from notified Forest, National park, Sanctuary & Eco Sensitive Zone

Name of Applicant: MD MANIRUZZAMAN

Organization Name: MS DADA BHAI STONE WORKS

Email ID: mdmzzaman.bhw@gmail.com

Contact: 9546206502

Location of Proposed Land: BISANPUR

Latitude of Battery Point :- 24.693274 N

District: PAKUR

Longitude of Battery Point:- 87.760186 E

Name of the Circle: HIRANPUR

Location of Battery Point: BISANPUR

Thana No: 102

Thana Name: HIRANPUR

Khata No: 12, 08

Plot/Khesra: 14, 15P, 31P

S.L.	Checkpoint	Division Forest Office	Ranger Forest Office
1	Whether Distance of Project location from Reserved Forest/Protected Forest is 250m ?	Yes	Yes
2	Whether Project Location come under No Mining Zone?	No	No
3	Does there any National Park located within 10 km from project location?	No	No
4	Does there any Wildlife Sanctuary located within 10 km distance from project location?	No	No
5	Does there any ESZ available within 10 km distance from project location?	No	No
6	Whether Proposed project comes under prohibited category of ESZ (Yes or No)?	No	No

Note: (1) This report is based on the documents made available by applicant. Responsibility of any discrepancy in report will lie on the applicant. Further it is stated that the distance from the forest Land is based on the report of Range Officer, Hiranpur (Letter no-169/Dt-15.12.2023) and also available maps and current working plan in Division office.

(2) If the status land as per revenue records is Jungal Jhari, then as per Hon'ble Supreme Court's Judgment passed in WP. 202/1995, it will attract provisions of Forest Conservation Act 1980 to carry out non-forestry activities. If in future the legal status of adjoining land is changed from non-forest land to forest land by a government order/ notification, fresh certificate will have to be obtained.

(3) Currently Large Number of Crusher are already operating in different parts of the District and thereby causing large scale air and water pollution there should be an upper limit for the number of quarrying and so crusher units to be permitted in the district. Because of the operation of large scale Stone quarrying and crushing operation causing a great hindrance in the movement of wild animals in General and Elephants in particular and that may led to increase in Man-Animal conflict.

Division- PAKUR FOREST DIVISIONLetter No. 1560Date of Issue 16.12.2023

Signature [Signature]
 Divisional Forest Officer
 PAKUR FOREST DIVISION
 Pakur
[Signature]

SI

Inspection Report of Distance from Forest, Forest Reserve and Sanctuary

Organization Name : MS DADA BHAI STONE WORKS
 Name of Partner : MD.MANIRUZZAMAN
 Location of proposed Land : BIRANPUR Contact : 9346206502
 District : HIRANPUR Name of Bunglow : HIRANPUR
 Name of the Circle : HIRANPUR Plot/Khesra No.:- 14, 15/P, 31/P
 Bunglow/ Thana No : 102
 Khata No : 12, 08

S.L.	Check Point	Divisional Forest Office	Range Forest Officer
1	Whether Distance of Project location from Reserved Forest/Protected Forest is more than 250 m? *	-	-
2	Whether Project location come under No Mining Zone? *	-	-
3	Does there any National park located within 10 km from project location? *	No	No
4	Does there any Wildlife sanctuary located within 10 km distance from project location? *	No	No
5	Does there any ESZ available within 10 km distance from project location? *	No	No
6	Whether Proposed project comes under prohibited category of ESZ (Yes or No)? *	No	No

क्र०सं-1 एवं 2 भूमि की प्रकृति एवं वनभूमि से दूरी संबंधित बॉधित सूचना पाकुड वन प्रमंडल, पाकुड से प्राप्त करें।
 क्र०सं-3 से 6 के संदर्भ में प्रतिवेदित करना है कि प्रस्तावित परियोजना हेतु आवेदित स्थल Battery Point (24.693274N 87.760186E) से निकटतम संरक्षित क्षेत्र (Protected Area) उधवा पक्षी आश्रयणी अवस्थित है। तथा वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय भारत सरकार द्वारा उधवा पक्षी आश्रयणी के अधिसूचित ESZ के सीमा से बाहर अवस्थित है।
 Note :- उपरोक्त सूचना आवेदक द्वारा समर्पित अभिलेख एवं GPS Point भारत सरकार द्वारा प्रकाशित ESZ के अधिसूचितता तथा आवेदित स्थल से निकटतम संरक्षित क्षेत्र (Protected Area) के आधार पर दी गयी है।

Division :- SAHIBGANJ FOREST DIVISION, SAHIB

Letter No :- 2310

Date of Issue :- 28/11/2023

Signature :-

Divisional Forest Officer,

Incharge Wildlife Sanctuary,

Udhwa (Sahibganj),

Pradesh, Jharkhand (Sahibganj)

28/11/2023

Certificate of Dealer Registration

R-7

S2

FORM 'B'

[Rule-4]



Mineral Dealer Regn. No. J062326800

Year: 2024

1. Name of Dealer (In full) : DADA BHAI STONE WORKS OF PARTNER MD. MANIRUZZAMAN
2. Full Address(with Residential proof) : MOUZA-BISHANPUR NO-102, JB-08, 12-PLOT-14, 15P, 31P- AREA-08B-09K-12DH, PS-HIRANPUR, DIST-PAKUR, JHARKHAND, PIN-816104
3. Father's Name in full (In case of firm, give names and address of partners and person holding powers of attorney to act on behalf of the firm) : LATE MD. EKRAMUL HAQUE

4. Profession of the dealer : BUSINESS

5. Specific place or places of business (Processing / storing / Selling / Trading)

Sl#.	Application No	Reference No	Location
1	NDA/268002408/1	NDA28904/2024	MOUZA BISHANPUR NO102 JB 08 12 PLOT14 15P 31P AREA 08B 09K 12DH PS HIRANPUR DIST PAKUR JHARKHAND

6. Specific purpose for which Registration is granted

SL#.	APPLICATION NO	REFERENCE NO	LOCATION	Specific Purpose
1	NDA/268002408/1	NDA28904/2024	MOUZA BISHANPUR NO102 JB 08 12 PLOT14 15P 31P AREA 08B 09K 12DH PS HIRANPUR DIST PAKUR JHARKHAND	PROCESSING

7. Name of mineral/ore covered under the license

Sl#.	Application No	Reference No	Mineral
1	NDA/268002408/1	NDA28904/2024	STONE

8. Name and Address of persons/firms from whom the mineral/ore will be purchased/procured

Sl#.	Application No	Application ref	Mineral	Consent Source
1	NDA/268002408/1	NDA28904/2024	STONE	FORM LEGAL SOURCE

9. If it is a case of re-registration/re-activation enter the number and date of grant of the original registration

NA

10. No. and date of application for this Registration : NDA/268002408/1 – 24 Aug 2024

11. Condition imposed by Licensing authority

- The Dealer shall abide by all terms and conditions of "The Jharkhand Minerals" (Prevention of Illegal Mining, Transportation and Storage) Rule-2017, and other guiding acts, rules and laws applicable for mineral dealer.
- The Dealer shall have to procure minerals from valid and legal sources.
- The Dealer shall have to maintain proper accounts of procurement and sale of minerals with proof.
- The Dealer shall have to permit any authorized officer of the Department to enter in their premises for verification of minerals stack and beneficiation/processing plant and also permit to take sample.
- The Dealer shall abide by all the executive orders issued by the Department to maintain the conditions of these rules.
- No storage and processing of mineral to be carried out without a valid CTO and dealer will abide by all the terms and conditions of CTO.
- This license is being issued based on self attested documents uploaded by the applicant with the application for registration. If at any stage any document/information is found incorrect or wrong the license to be liable to be rejected and further penal actions will be taken as per the rule.
- The dealer shall submit monthly return on time.
- The dealer shall complete jimms profile with correct and authentic information.
- The dealer shall demarcate the area and display a board showing registration details on site.

17:48

Department of Mines & Geology, Government of Jharkhand

This license shall not absolve the occupier from compliance of other laws and directions by competent authority.



05/09/2024

Date of grant

As it is a system generated document no need of signature

5X



Government of Jharkhand
FACTORY INSPECTION DEPARTMENT
 (Department of Labour, Employment, Training & Skill Development)

LICENCE

Under Rule 4 to 10 of the Jharkhand Factories Rule 1950 and Section 6(1) of the factories Act, 1948

Application ID - FCA24082900030

Licence No - FCA2435303161701

1. Name of the Factory: **M/S DADA BHAI STONE WORKS (MD MANIRUZZAMAN, PARTNER)**
2. Licence valid up to : **31st December 2033**
3. Full Address of Factory :

Address:	MOUZA-BISHANPUR	Landmark:	PLOT NO-14,15/P,31/P
Post Office:	DEOPUR	Police Station:	HIRANPUR
Block:	HIRANPUR	District:	PAKUR
State:	JHARKHAND	PIN Code:	816107
4. Name of Occupier: **MD MANIRUZZAMAN**
- 4a. Type of organising body: **PRIVATE FIRM PROPRIETERSHIP CONCERN**
5. Maximum number of persons to be employed on any day: **18** Fee Details: ₹ 231000 only /-
6. Total installed capacity (Not Exceeding) -
 - (a.) In Horse Power [Other than (b)] : **400 H.P.**
 - (b.) In case of Electricity generating,
 Generating and Transforming Station: - D.G.SET: 0 K.W. Transformer: 500 K.W.



INSPECTOR OF FACTORIES

SAHEBGANJ

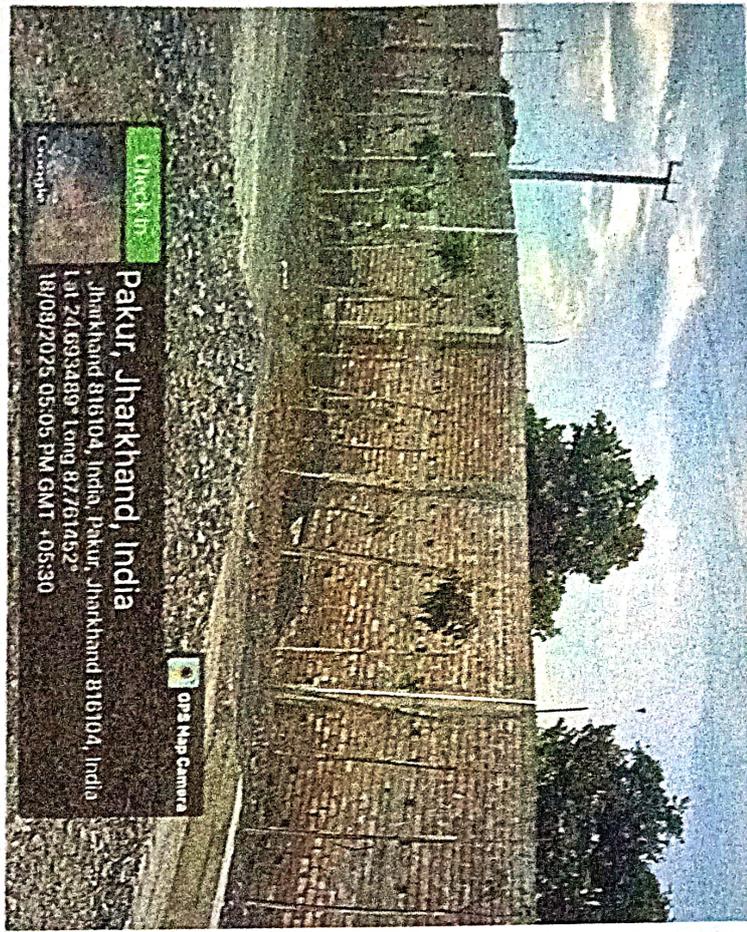
Note:

1. This licence will expire on **31st December, 2033**.
2. Nature of Manufacturing process of this Licence is : **OTHERS(CRUSHING OF BOULDER INTO STONE CHIPS)**.
3. This is a computer generated certificate, does not require any seal.
4. This certificate has been generated on the basis of the information given by the applicant and is valid for the purpose of this act only.

R-8

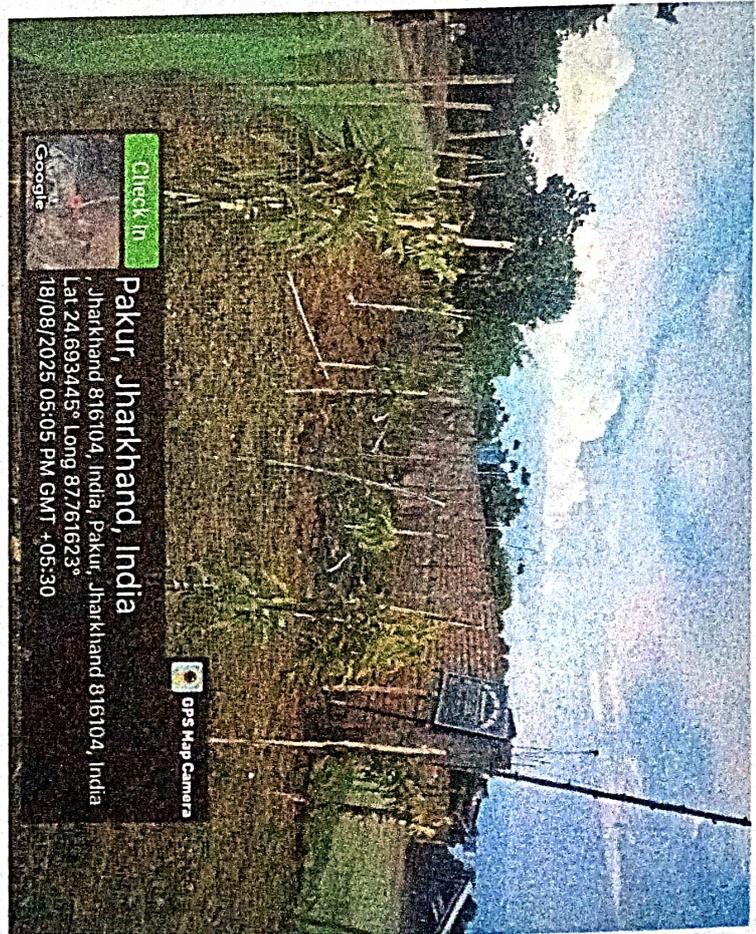
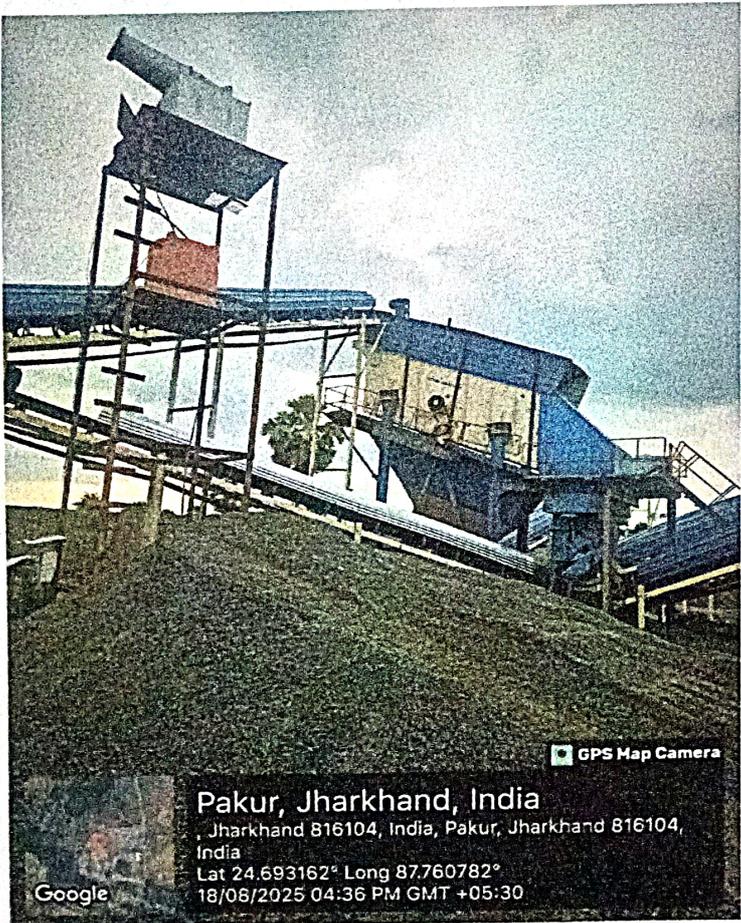
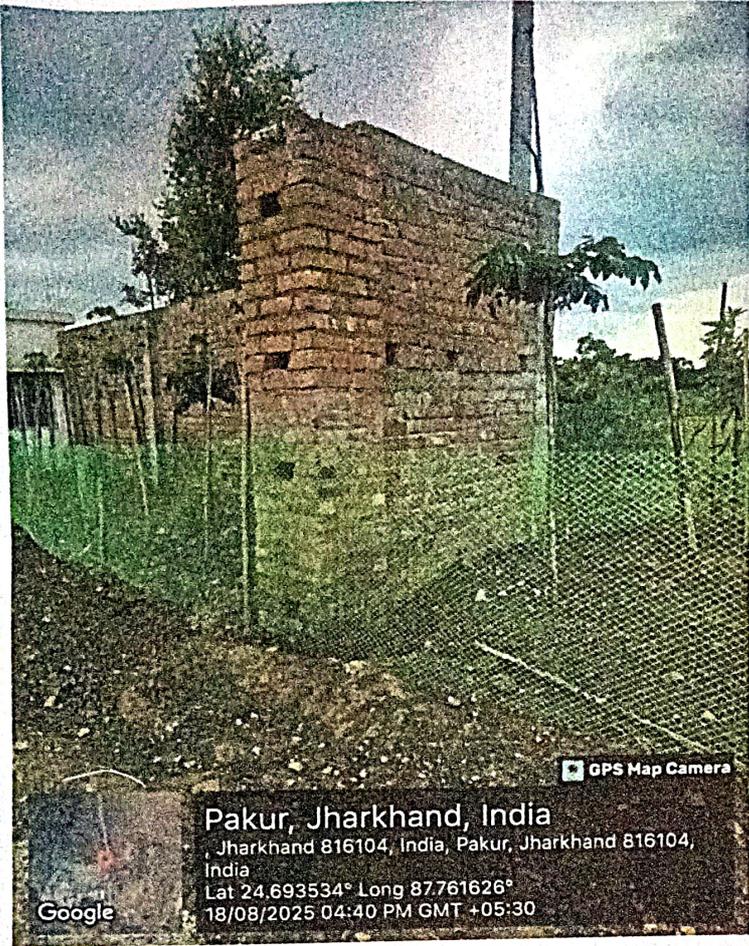


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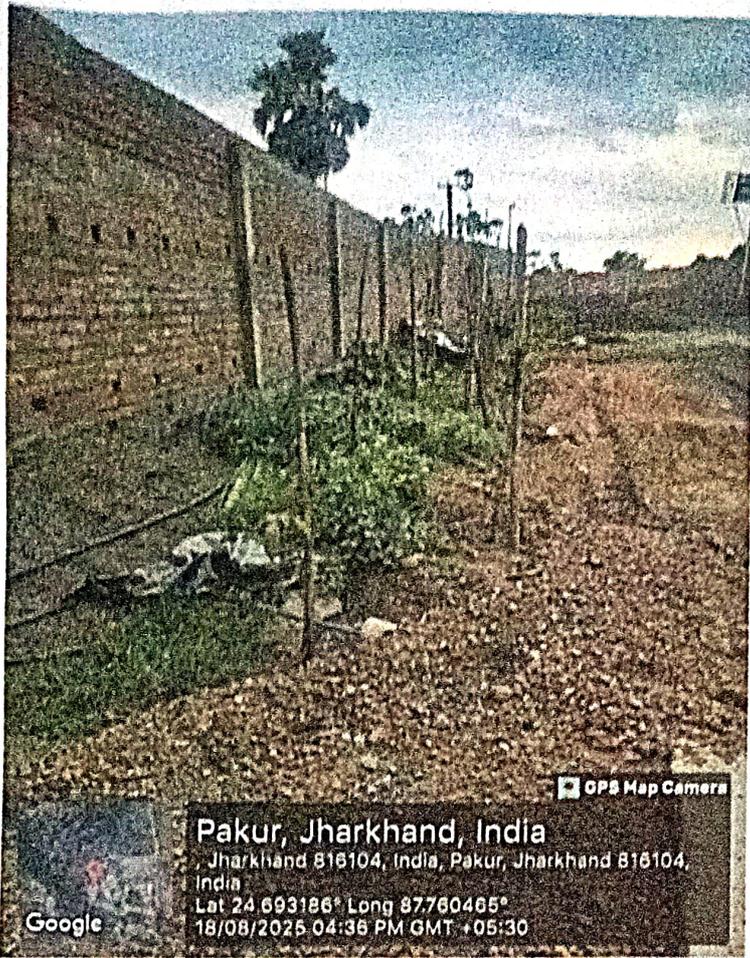


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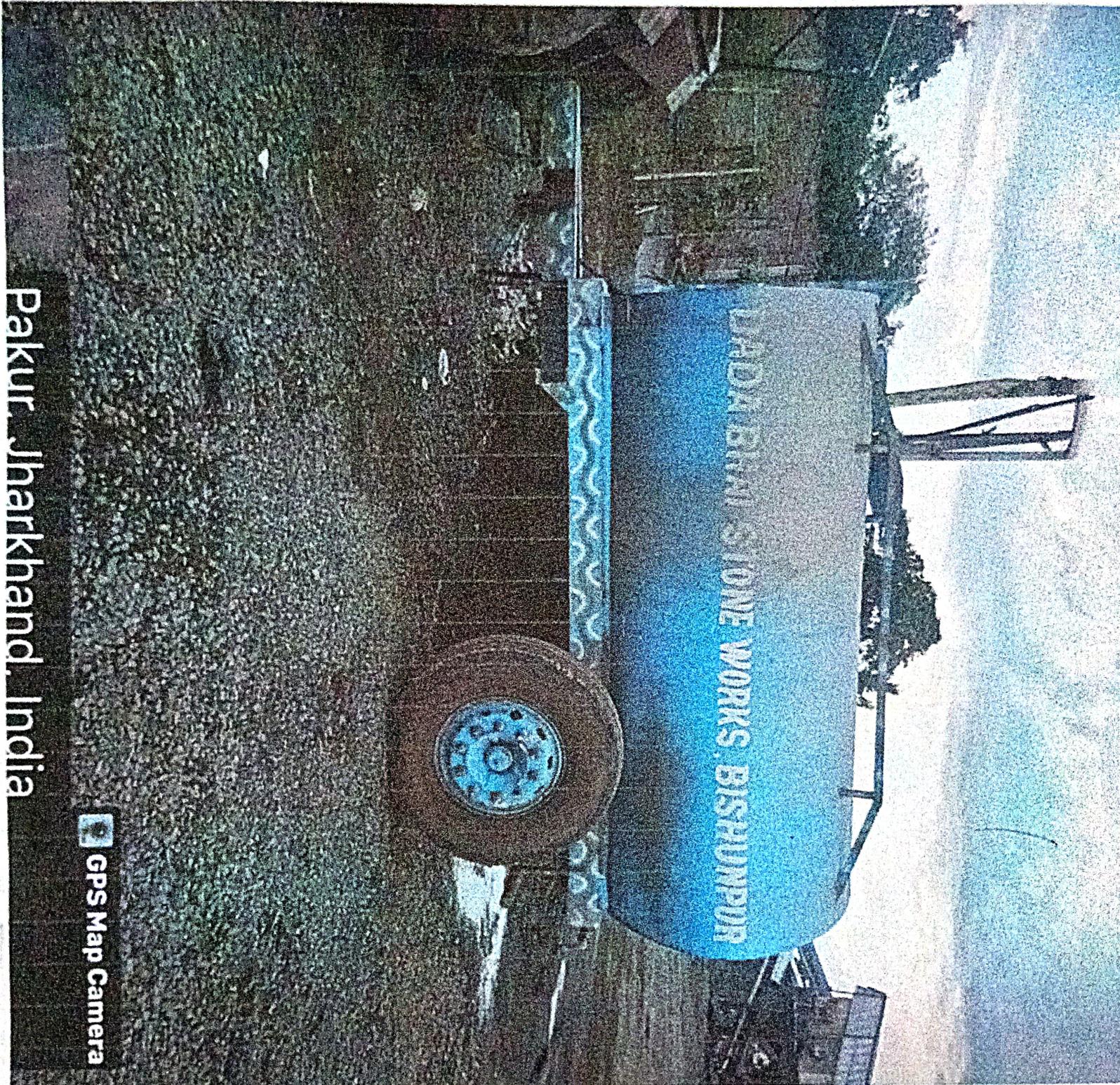
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SR 1988



Pakur, Jharkhand, India

GPS Map Camera